

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE :: EAST KHASI HILLS DISTRICT
::: SHILLONG :::

CURFEW ORDER UNDER SECTION 144 CrPC.

(No.C&S.3/2009/PT.III/44, Dated Shillong, the 6th December, 2020)

In continuation to Order No.C&S.3/2009/PT.III/42, Dated Shillong, the 30th November, 2020 and in exercise of the powers conferred upon me under section 144 Cr. P.C. read together with Regulation 3 of the Meghalaya Epidemic Diseases, COVID-19 Regulations, 2020, I Miss Isawanda Laloo, IAS, District Magistrate, East Khasi Hills District do hereby extend the **NIGHT CURFEW** in East Khasi Hills District with effect from **7th of December, 2020 (Monday) upto 13th of December, 2020 (Sunday) only for timings falling between 11:00 PM to 5:00 AM each day.**

This Order will **Not** apply to:-

1. Medical Teams and officials on COVID-19 duty.
2. Police, Security and Armed Forces.
3. Civil Defence and Home Guard volunteers
4. Wholesale and Retail Pharmacies.
5. Fire & Emergency Service.
6. MeECL, NEEPCO & Power Grid.
7. FCI vehicles.
8. Officers and Staff of Corona Care Centres.
9. Press, Print & Electronic.
10. Information & Public Relations Department.
11. National Highways & Infrastructure Development Corporation Ltd (NHIDCL).
12. Shillong Municipal Board.
13. Telecom service.

These services shall strictly comply with all protocols and procedures including social distancing, limiting of field staff to the barest minimum and other advisories of Government in the Health and Family Welfare Department, **WITHOUT FAIL.**

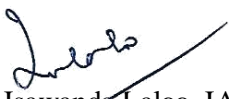
Also, movement of vehicles carrying essential goods, security forces, medical equipments and shops for repair of trucks on highways are exempted. However, Drivers and attendants of the vehicles shall be subject to medical screening as per laid down protocols.

Curfew passes for timings falling between 11:00 PM to 05:00 AM with effect from 7th of December, 2020 (Monday) upto 13th of December, 2020 (Sunday) to be obtained via online application @ eastkhasihills.gov.in.

In view of the urgency of the matter this Order has been made ex parte.

Given under my hand and seal this the 6th of December, 2020.





(Miss Isawanda Laloo, IAS)
District Magistrate,
East Khasi Hills District,
Shillong

Copy to :-

1. The Chief Secretary to the Govt. of Meghalaya, Shillong.
2. The Additional Chief Secretary to the Govt. of Meghalaya, Home (Political) Department, Shillong.
3. The Commissioner of Divisions for East/West/South West Khasi Hills/East/West Jaintia Hills & Ri Bhoi District, Meghalaya, Shillong.
4. The Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare Department, Meghalaya, Shillong.
5. Commissioner of Transport, Meghalaya, Shillong for information and necessary action.
6. The Director, Information & Public Relation, Meghalaya **for favour of causing wide circulation and press release.**
7. The Superintendent of Police, East Khasi Hills District, Shillong for information and **to ensure strict enforcement of the Order above by all concerned.**
8. The Sub-Divisional Officers (C), Pynursla/Sohra Civil Sub Division, Pynursla/Sohra for information and necessary action.
9. All Additional Deputy Commissioner, East Khasi Hills District, Shillong for information and necessary action.
10. The Incident Commanders and Block Development Officers, East Khasi Hills District, for information and necessary action.
11. The District Medical & Health Officer, East Khasi Hills District, Shillong for information and necessary action.
12. The District Transport Officer, East Khasi Hills, Shillong for information and necessary action.
13. The Station Director, All India Radio, Shillong for announcement in the news bulletin in English & Khasi.




District Magistrate,
East Khasi Hills District,
Shillong.